

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH  
JAIPUR.

O.A. No. 961/89

Dt. of order: 25.1.1994

Pritamsingh Pal

: Applicant

Vs.

Union of India & Anr. : Respondents

Mr. Jas Raj : Counsel for applicant

None : on behalf of respondents

CORAM:

Hon'ble Mr. Gopal Krishna, Member (Judl.)

Hon'ble Mr. O.P. Sharma, Member (Adm.)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDL.)

Applicant Pritamsingh Pal, has filed this application under Sec. 19 of the Administrative Tribunals Act, 1985, praying that the impugned order dated 13.12.1989 in so far as it relates to the applicant's reversion from the post of Upper Class Train Conductor (TNCR) to the post of Head Train Ticket Examiner (HTTE) at Ajmer, be declared illegal and the applicant be declared senior to S/Shri Brahma Nand, A.R.Verma and J.P. Mani.

2. We have heard the learned counsel for the applicant and have carefully perused the records. None is present on behalf of the respondents. No reply has been filed by the respondents inspite of several opportunities.

3. It is pertinent to note that S/Shri Brahma Nand, A.R.Verma and J.P. Mani, over whom the applicant has claimed seniority have not been impleaded. The applicant has already been promoted to the post of TNCR scale 1600-2660 from the post of HTTE vide order dated 8.3.1991, which has been produced by the learned counsel for the applicant. This order has been taken on record. The applicant has already got substantial relief and now we do not find any

*Ck/MR*

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justification to interfere with the impugned order at  
Annexure A-1.

4. The O.A. is disposed of accordingly with no order  
as to costs.

  
(O.P. Sharma)

Member (A)

  
(Gopal Krishna)  
Member (J).